



\$~101

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

%

Date of decision: 16.07.2025

+

CRL.M.C. 793/2025 & CRL.M.A. 3726/2025 EXEMPTION

ANUJ TALWAR

.....Petitioner

Through: Mr. Dev Sagar and Mr. Onkar,
Advs.

Petitioner in person.

versus

STATE GOVT. OF NCT OF DELHI ... Respondents

Through: Mr. Hitesh Vali, APP with PSI
Monika P.S.Jagatpuri.
Mr. C.C.S.Tomar and Mr. Yash
Thakur, Advs. for R-2

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT (ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 0137/2019, dated 10.06.2019, registered at P.S Jagat Puri, Delhi under sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The marriage between Petitioner No. 1 and Respondent No. 2 was solemnized on 26.08.2016 according to Hindu rites and



ceremonies at Delhi. It is submitted that due to temperamental differences Respondent No. 2 and Petitioner No. 2 are living separately since November 2022 and that she was subjected to consistent mental and physical harassment along persistent neglect from Petitioner No. 1 (husband) and other family members. It is further submitted that her valuables were also retained by the petitioners. Thereafter, Respondent No. 2 filed FIR No. 0137/2019, dated 10.06.2019, at P.S Jagat Puri, Delhi under sections 498A/406/34 IPC.

3. During the proceedings, the parties amicably resolved their disputes and executed a Settlement dated 26.05.2024 before the Counselling Cell, Karkardooma Courts, Shahadara, Delhi. In pursuance of the settlement Petitioner No. 1 and Respondent No. 2 filed divorce petition under Section 13-B(1) & 13-B(2) of the Hindu Marriage Act, 1955, wherein 1st Motion has been passed. It is submitted that all the previous complaints and litigations initiated by the parties have been withdrawn and all conditions of the Settlement Agreement have been fulfilled including the payment of the total settlement amount of Rs. 15,40,000/- (Rupees fifteen lacs and forty thousand) as per the schedule mentioned in the Settlement. The copy of Settlement dated 01.04.2024 has been placed on record as Annexure D.



4. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer PSI Monika from PS Jagatpuri.

5. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has no objection if the FIR No. 0137/2019 is quashed against the Petitioners.

6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0137/2019 is quashed.

7. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in



continuing with the present FIR No. 0137/2019, dated 10.06.2019, registered at P.S Jagat Puri, Delhi under sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and the FIR No. 0137/2019, dated 10.06.2019, registered at P.S Jagat Puri, Delhi under sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

JULY 16, 2025
SK

न्यायमेव जयते